

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 416

IA/2243/ND/2024 in IB/568/ND/2023

**IN THE MATTER OF:**

R.R. Industrial corporation (India)private limited ... Applicant

*Versus*

Kkspun India Limited ... Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Saswat Kumar Acharya, Adv. Subham Agrawal

For the Respondent : Adv. Anindit Mandal,

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2243/ND/2024**

Learned Counsel for the applicant and learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent in IA/2243/ND/2024 has submitted that they have not received the copy of this application i.e. IA/2243/ND/2024. Learned Counsel for the applicant in IA/2243/ND/2024 is directed to serve a copy of this application i.e. IA/2243/ND/2024 during the course of the day. Let reply be filed within seven working days, on receipt of copy of the application. Let this matter be posted to 08.07.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**